Dharjia, by Bank Employees Federation of India on 26th August, 1988 demanding their inclusion in the Wage Negotiations in the Banking"tndustry

Special

SHRI ASHIS SEN (West Bengal): Madam, thank you for giving me permission for my Special Mention. On 26th August, 1988 all over the country several thousand members of the Bank Employees Federation of India sat in dhama on the demand that the Bank Employees Federation of India should be included in the on-going negotiations in the banking industry. It is necessitated by the fact that when a charter of demands was submitted by the Bank Employees Federation of India last year, since then the Indian Banks Association, the management orgaisation, has not been taking it into consideration negotiations. They are not calling them even for bilateral negotiations. Now the Chief Labour Commission had intervened and called a tripartite negotiation but the Indian Banks Association sabotaged it by non-participation with the result that today members of the Bank Employees Federation of India all over the country are very much agitated. Meanwhile what is happening is this. In the banking industry there is not a single union which commands majority There are six lakh employees in the country in the banking industry of which the Bank Employees Federation of India represents 23 per cent, almost one-fourth. None of the organisations commands any majority. Yet the Indian Banks Assciation are having negotiations with two out of four or five organisations. The demand of the Bank Employees Federation of India is that they should be included in the negotiations; not only for their inclusion, but that all the apex organisations in the banking industry in the country must be associated in the national level negotiations for wages and other matters. This is being denied. Almost the enttire banking industry is owned by the Government of India and yet the Government of India is not giving any direction to the Indian Banks Association that all

unions in the banking industry should be allowed to participate in the negotiations. Here the Government is abdicating its responsibility. Now this problem', this situation, has developed because of the various anti-employee provisions proposals made by bankers viz. the and Indian Banks Association. There will be serious trouble in the country. So we are demanding that Government of India must intervenue and direct the Indian Banks Association to see that all organisations, irrespective affiliation, participate as is the case insurance industry, in steel industry, in coal industry, in ports and docks. Why should there be discrimination in the banking industry? Why should it be left to the whim and fancy of the Indian Banks Association to choose which union they will allow and which they will not Whatever the membership, all the unios must be allowed to participate in the wage negotiations and other matters. This is our strong demand.

SHRI B. SATYANARAYAN RED-DY (Andhra Pradesh): I and my party associate ourselves with the views expressed by Shri Ashis Sen in this matter.

श्रो सस्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभापति जी, बैंक र्णपलाई ज फोडरेशन की मांग उचित है और इन्टोंने ग्रपने मांगपत 25 ग्रगस्त कः विभाग के जो मंत्री हैं फेलेरियों जी उनक दिया है। इंस संबंध में जो ग्राशीष सेन जी का विजेष उल्लेख है, बहुत ही महत्वपूर्ण है और इसमे मैं ग्रपने को सम्बद्ध करता हूं ग्रीर ग्राशा करता है कि इन मागा सरकार जल्दी पुरा करेगी।

Need to provide Central Assistance to lala Lajpat Rai Medical College and Sardar Vallabhbhai Patel Hospital, Meerut

श्री शान्ति त्यामी (उत्तर प्रदेश): उपसभापति महोदया, मेरठ महानगर में दो महान नेताओं के नाम पर, एक तो वडा कालेज है मेडिकल का, जिसका